

## Annexure 5

Amount in Rs.

[illegible]

## Notes

1 No claim for Gratuity admitted as there is separate fund maintained with LIC and employee can claim gratuity from that fund only.  
2 Employees has claimed Gross salary including PF and accordingly, claim for full amount has been admitted as Company has not made any deduction of the PF from the salary. If PF department file claim, then corresponding amount shall be deducted from the provisionally admitted claim amount.  
3 Few Employees have reduced their claim amount to the extent of advance against salary and accordingly, the same has been considered.  
4 All claims have been admitted provisionally. Claim will be revised if any further information/ document are made available